

ITEM NO.24

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 19206/2023

(Arising out of impugned final judgment and order dated 27-03-2023 in WP(C) No.229/2023 passed by the High Court of Manipur at Imphal)

DINGANGLUNG GANGMEI

Petitioner(s)

VERSUS

MUTUM CHURAMANI MEETEI & ORS.

Respondent(s)

(IA No. 100067/2023 - EXEMPTION FROM FILING AFFIDAVIT IA No.96003/2023 - EXEMPTION FROM FILING AFFIDAVIT IA No. 96000/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No.147906/2023 - INTERLOCUTARY APPLICATION IA No. 144564/2023 - INTERLOCUTARY APPLICATION IA No. 155289/2023 - INTERVENTION APPLICATION IA No. 100064/2023 - INTERVENTION/IMPLEADMENT IA No.155292/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON IA No. 96002/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES IA No. 147907/2023 - PERMISSION TO FILE APPLICATION FOR DIRECTION IA No. 96001/2023 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))

WITH

W.P.(C) No. 540/2023 (PIL-W)

(FOR INTERVENTION APPLICATION ON IA 100121/2023 FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 103548/2023 FOR impleading party ON IA 104041/2023 FOR impleading party ON IA 104107/2023 FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 115711/2023)

W.P.(C) No. 572/2023 (PIL-W)

(FOR GRANT OF INTERIM RELIEF ON IA 104131/2023 FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 104680/2023 FOR EXEMPTION FROM FILING O.T. ON IA 104681/2023 FOR INTERVENTION APPLICATION ON IA 142741/2023 FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 142744/2023 FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 144180/2023 FOR INTERVENTION APPLICATION ON IA 154986/2023 FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 154993/2023)

W.P.(C) No. 574/2023 (X)

(FOR GRANT OF INTERIM RELIEF ON IA 104939/2023 FOR EXEMPTION FROM FILING O.T. ON IA 104941/2023)

W.P.(C) No. 576/2023 (PIL-W)
(FOR GRANT OF INTERIM RELIEF ON IA 105227/2023 FOR CLARIFICATION/DIRECTION ON IA 113486/2023 FOR CLARIFICATION/DIRECTION ON IA 134039/2023)

W.P.(Crl.) No. 321/2023 (PIL-W)
(IA No.143696/2023-PERMISSION TO APPEAR AND ARGUE IN PERSON)
W.P.(Crl.) No. 327/2023 (X)
(FOR ADMISSION and IA No.146435/2023-APPROPRIATE ORDERS/DIRECTIONS and IA No.146436/2023-APPLICATION FOR FILING THE PETITION WITHOUT DISCLOSING THE IDENTITY OF THE PETITIONER/RESPONDENT)

W.P.(Crl.) No. 329/2023 (PIL-W)

Diary No(s). 19210/2023 (XIV)
(IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 96004/2023 FOR PERMISSION TO FILE PETITION (SLP/TP/WP/..) ON IA 96005/2023 FOR EXEMPTION FROM FILING AFFIDAVIT ON IA 96006/2023 FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 96007/2023)

W.P.(C) No. 802/2023 (X)
(FOR ADMISSION and IA No.154036/2023-GRANT OF INTERIM RELIEF TAG WITH SLP(C) D.NO. 19206 OF 2023 IN VIEW OF ORDER DATED 07.08.2023)

Date : 21-08-2023 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Jaideep Gupta, Sr. Adv.
Mr. Sapam Biswajit Meitei, Sr. Adv.
Mr. Ahanthem Henry, Adv.
Mr. Ahanthem Rohen Singh, Adv.
Mr. David Ahongsangbam, Adv.
Mr. Vivek Kumar, Adv.
Mr. Mohan Singh, Adv.
Ms. Rajkumari Banju, AOR

Mr. Ranjit Kumar, Sr. Adv.
Ms. Tomthi Koijamnganbi, Adv.

Mr. Niraj Bobby Paonam, Adv.
 Mr. Preetam Shah, Adv.
 Mr. Vishal Prasad, AOR

Mr. Nizam Pasha, Adv.
 Mr. Lzafeer Ahmad B. F., AOR
 Ms. Cheryl D Souza, Adv.
 Ms. Suroor Mander, Adv.
 Mr. Sidharth Kaushik, Adv.
 Mr. Shivendra Pandey, Adv.
 Ms. Aayushi Mishra, Adv.

Mr. Satya Mitra, AOR
 Mr. Colin Gonsalves, Sr. Adv.
 Ms. Hetvi Patel, Adv.
 Ms. Alana Golmei, Adv.
 Mr. Samuel Khobung, Adv.
 Mr. Nayab Gauhar, Adv.
 Mr. Kamei Kaoliangpou, Adv.

Ms. Aswathi M.k., AOR
 Mr. Ranjit Kumar, Sr. Adv.
 Mr. L.k. Paonam, Adv.
 Ms. Tomthinnganbi Koiyam, Adv.
 Mr. Niraj Bobby Paonam, Adv.

Ms. Meenakshi Arora, Sr. Adv.

Ms. Vrinda Grover, Adv.
 Ms. Devika Tulsiani, Adv.
 Mr. Mannat Tipnis, Adv.
 Mr. Soutik Banerjee, Adv.
 Ms. Akriti Chaubey, AOR
 Mr. Kunwar Aditya Singh, Adv.

Mr. Javedur Rahman, AOR
 Petitioner-in-person

For Respondent(s)

Mr. R Venkataramani, AG
 Mr. Tushar Mehta, SG
 Mr. Kanu Agarwal, Adv.
 Mr. Shuvodeep Roy, Adv.
 Mr. Pratyush Shrivastava, Adv.
 Mr. Anandh Venkataramani, Adv.

Mrs. Vijayalakshmi Venkataramani, Adv.
Mr. Vinayak Mehrotra, Adv.
Ms. Mansi Sood, Adv.
Mr. Chitvan Singhal, Adv.
Ms. Sonali Jain, Adv.
Mr. Abhishek Kumar Pandey, Adv.
Mr. Raman Yadav, Adv.
Mr. Kartikey Bhardwaj, Adv.
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Mr. Tushar Mehta, SG
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Mr. Pratyush Shrivastava, Adv.

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Ms. Ana Upadhyay, Adv.
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Ms. Mahamaya Chatterjee, Adv.
Mr. Tejasvi Gupta, Adv.
Mr. Pawan Upadhyay, Adv.
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Ms. Bijoylashmi Das, Adv.

Ms. Tarjana Rai, Adv.

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Mr. Tejasvi Gupta, Adv.

Mr. Pawan Upadhyay, Adv.

Mr. Rahul Sharma, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 The Expert Committee constituted by this Court has filed three reports, namely :
 - (i) A report highlighting the fact that several residents of Manipur have lost essential documentation which needs to be reconstructed;
 - (ii) The Manipur Victims' Compensation scheme needs to be upgraded to

bring it in conformity with the scheme provided by the National Legal Services Authority; and

- (iii) The proposal of the Committee for domain experts to facilitate its working.
- 2 The Registry shall share soft copies of the three reports with the Advocates-on-Record representing the parties in these proceedings. The report should also be shared with the counsel instructing the Solicitor General of India.
- 3 Procedural directions are required to facilitate the working of the Committee including :
- (i) Provision of administrative assistance;
 - (ii) Funding to meet administrative and other expenses;
 - (iii) Disseminating information of the work of the Committee;
 - (iv) Setting up a web portal to facilitate communication with stakeholders;
and
 - (v) Meeting infrastructural requirements.
- 4 Suggestions in that regard shall be collated by Ms Vrinda Grover, counsel in due consultation with the Expert Committee which shall be shared with the Advocate General for the State of Manipur by 10.00 AM on 24 August 2023. The proposed

procedural directions may be formulated with an agreed understanding on all sides so as to facilitate orders.

- 5 List the Petitions on 25 August 2023.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR